

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 5512**

TO BE ANSWERED ON THE 05TH APRIL, 2022/ CHAITRA 15, 1944 (SAKA)

HEINOUS CRIMES

†5512. SHRI MALOOK NAGAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is formulating any policy to enact any stringent law or make significant amendments in existing laws to control heinous crimes increasing day by day and to maintain law and order in the country; and

(b) if so, the details thereof along with the steps taken by the Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) to (b) : The Department-related Parliamentary Standing Committee on Home Affairs, in its 146th Report had recommended that there is a need for a comprehensive review of the Criminal Justice System of the country. Earlier the Parliamentary Standing Committee in its 111th and 128th Reports had also stressed upon the need to reform and rationalize the criminal law of the country by introducing a comprehensive legislation in Parliament rather than bringing about piece meal amendments in respective Acts. With a view to make comprehensive changes in the criminal laws of the country to provide affordable and speedy

justice to all, create a people centric legal structure, the Government has initiated the process for comprehensive amendments to criminal laws viz. Indian Penal Code, 1860, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872 in consultation with all stakeholders.

The Ministry of Home Affairs has also sought suggestions from Governors, Chief Ministers of States, Lieutenant Governors (LGs) and Administrators of Union Territories, Hon'ble Chief Justice of India, Hon'ble Chief Justices of various High Courts, Bar Council of India, Bar Council of various States, various Universities/ Law Institutes and all Members of Parliament regarding comprehensive amendments in criminal laws. The Government is committed to bring out a comprehensive legislation taking into account the suggestions received from all the stakeholders.
